

GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
(DEPARTMENT OF COMMERCE)

LOK SABHA  
UNSTARRED QUESTION NO. 2476  
TO BE ANSWERED ON 31<sup>st</sup> JULY, 2017

**MISUSE OF SEZ LAND**

**2476. DR. SANJAY JAISWAL:**

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether it is a fact that misuse of Special Economic Zone (SEZ) land is rampant in the country and if so, the details thereof along with the reaction of the Government thereto;
- (b) whether any steps have been taken by the Government to recover the land allocated for SEZs which are not being used for the purpose and if so, the details thereof; and
- (c) the steps being taken by Government to curtail the misuse of SEZ land?

**ANSWER**

वाणिज्य एवं उद्योग राज्य मंत्री (श्रीमती निर्मला सीतारमण) (स्वतंत्र प्रभार)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY  
(INDEPENDENT CHARGE)  
(SMT. NIRMALA SITHARAMAN)

(a) to (c): Land is a State subject. The Board of Approval approves a proposal for establishment of a Special Economic Zone (SEZ) subject to the terms and conditions prescribed in the SEZ Act and Rules. The approval is granted only after the concerned State Government recommends the setting up of the SEZ. The implementation of SEZ projects by developers is monitored by the Development Commissioners as per SEZ Act and Rules on a regular basis. No rampant misuse of SEZ lands has been reported.

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